

to (c) The following are the private sector companies engaged in power generation, alongwith information re-

garding energy generated and plant load factor achieved by them during 1986-87:—

S. No.	Name of the Company	Energy Generated (in million units)	Plant Load Factor (%)
(i)	M/s. Tata Electric Companies	4598 (Thermal) 1182 (Hydro)	63.2 —
(ii)	M/s. Calcutta Electric Supply Corporation (India) Ltd.	2553 (Thermal)	56
(iii)	M/s. Ahmedabad Electricity Comapany Ltd.	2082 (Thermal)	64.5

Non-Conventional Sources of Energy

1502. SHRI DINKARRAO GOV. INDRAO PATIL: Will the Minister of ENERGY be pleased to state:

(a) whether any long term plan to tap non-conventional sources of energy has since been formulated; and

(b) if so, what are the details thereof?

THE MINISTER OF ENERGY AND THE MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): (a) Yes, Sir.

(b) In the Perspective Plan for Non-Conventional Energy Sources prepared by the Department of Non-Conventional Energy Sources it is proposed to achieve an annual energy generation/saving of energy through these sources by the year 2001 AD to the extent of 250.17 million tonnes of coal replacement (equivalent). This will also include an establishment of 15000 MW of electric power. This will meet nearly 20 per cent of the total energy demand by 2000-2001 AD through new and renewable sources of energy.

Mantosh Sondhi Committee on Capital Goods

1503. SHRI V. RAMANATHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have studied the recommendations of the

High Power Committee on capital goods constituted under the Chairmanship of Shri Mantosh Sondhi to ban the import of secondhand equipment under O.G.L.; and

(b) if so, what is the reaction of Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) The High Powered Committee constituted in October, 1986 under the Chairmanship of Shri Mantosh Sondhi to review the system and the methodology to be adopted in examination and processing of applications for import of capital goods is yet to submit its report.

Export Committee for determining the drugs

1504. SHRI NARESH C. PUGLIA: Will the Minister of INDUSTRY be pleased to refer to the answer to Starred Question 165 given in the Rajya Sabha on the 9th March, 1987 and state:

(a) whether the high powered expert committee constituted for determining the list of drugs in category-II has since submitted its report to Government;

(b) if so, what are the details and the opinion that have been made by the Committee; and